

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

LOK SABHA
UNSTARRED QUESTION NO. 2770
TO BE ANSWERED ON THE 15TH MARCH, 2016

AMENDMENT IN MSCS ACT

2770. SHRI BHOLA SINGH:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) whether the Government is planning to make amendment in Section 17 of Multi-State Cooperative Societies (MSCS) Act 2002 to open conversion of cooperatives into a private company;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government has conducted any impact assessment of the proposed amendment and if so, the details thereof; and
- (d) whether the present shareholders of the cooperatives are likely to be permitted under the proposed amendment to become shareholders of a company and are allowed to make personal gains out of the collective assets of the cooperative which have been accumulated by members over the generations and which are effectively assets of the community and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री (SHRI MOHANBHAI KUNDARIYA)

(a) & (b): The Multi-State Cooperative Societies (Amendment) Bill, 2010 introduced in the fifteenth Lok Sabha on 15.11.2010 contained provision to inter-alia, make amendment in section 17 of Multi State Cooperative Societies (MSCS) Act 2002 to give an option to a multi-state cooperative society to convert itself into any other legal entity and to transfer its assets and liabilities in whole or in part to such legal entity. However, the Bill could not be considered and passed by the fifteenth Lok Sabha and due to dissolution of the House, the Multi-State Cooperative Societies (Amendment) Bill, 2010 has lapsed. The matter has been examined again. However, the Government has not yet taken any final decision regarding amendment to the Multi State Cooperative Societies (MSCS) Act 2002.

(c): No, Madam.

(d): Does not arise in view of the reply given in part (a) & (b).
